

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

118. I.A. 3300/2023

I.A. 3232/2023

IN

C.P.(IB)-1192(MB)/2021

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SHRI. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **07.11.2023**

NAME OF THE PARTIES: G.G. Photo Limited

V/s.

Shah Group Builders & Infraprojects Limited.

SECTION 7 OF IBC, 2016

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**ORDER**

**(Hearing Through: VC and Physical (Hybrid) Mode)**

Adv. Rohan Agarwal a/w Adv. Pankti Nishar i/b J Nishar & Co., Counsel for the Respondent in I.A. 3232/2023 is present.

**I.A. 3300/2023**

Proxy Counsel appearing on behalf of Advocate Divyanshu Gupta, submits that the notice of I.A. 3300/2023 served by the Applicant does not match with the cause title listed before the Bench. He has submitted us copy of the notice wherein the cause title is mentioned as Vaishali Patrikar, Resolution Professional, of Satra Properties India Ltd. Vs. Vishal R. Karia. However, as per the cause list as well as DMS records the correct cause title is Ajay Amrutlal Mutha IRP Vs. G.G. Photo Limited. In view of the same a fresh notice be issued by Applicant as well as registry.

**I.A. 3232/2023**

Proxy Counsel on behalf of the Respondent is present and seeks two weeks time to file reply. Let the reply be filed within two weeks after serving a copy to the other side.

List this matter on **20.12.2023**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
Vitthal

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)